

25

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 173/(MAH)/2017

CORAM:

Present:

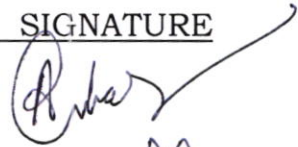


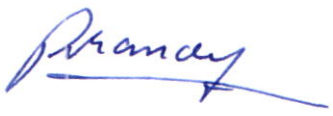
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE PARTIES: Artefact Infrastructure Ltd.
V/s.
Valecha Badwani Sendhwatoll Ways Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 213, 241 & 242 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ANUROOP ONKAR	FOR PETITIONERS	
2.	KRITIKA KRISHNAMURTHY 1/6 AR & Postress		
3.)	Nilesh Masurkar	Res. 1 to 5	
3.	PRANOY PRATEEK I/B. ADV. RATHINA MARAVARMAN RESP. - NO. - 6 (VIJAYA PANK)		

ORDER

CP No.173/241-242&213/NCLT/MB/MAH/2017

For the Respondent side having not filed reply so far, this Bench hereby peremptorily directs the Respondent side to file reply on or before 19.1.2018 and rejoinder, if any, on or before 31.1.2018.

List this matter for hearing on 12.2.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)